

SHRI Y. B. CHAVAN: I can very well understand the concern of the hon. Member of the fact that when the House was sitting it was prorogued. It is very difficult for me to express a view on the merits of the matter. As I have said, I would have liked to wait sometime before making a statement. Now, naturally I could make a statement on the facts available to me and for that I can only depend upon the Press note issued by the Kashmir Government....(Interruptions)

SHRI KANWAR LAL GUPTA: The Prime Minister had talked to the Chief Minister.

SHRI JYOTIRMOY BASU: Has not the Governor made a full report?

SHRI Y. B. CHAVAN: In these matters the Governor acts as head of the State; he does not report to the Central Government.

SHRI JYOTIRMOY BASU: I find it difficult to accept.

SHRI Y. B. CHAVAN: You do not accept it even when we say good things (Interruptions). My point is this. I am not really justifying the Chief Minister's advice to the Governor. Whether he should have given that advice or should not have given that advice is a different matter. I am not expressing any views. But the fact is that the Governor was given that advice and the Governor has accepted it and the Government had explained why it was necessary.... (Interruptions.) ...I wish the House will be called again. As I see the situation, the House will have to be called this month because the budget has to be passed.

I would like to say one more thing. One hon. Member mentioned about it is a fact that the Chief Minister did telephone to the Prime Minister to inform her that the House is prorogued. He has not given any more information.

18.41 hrs.

BOMBAY ATOMIC AUTHORITY BILL*

SHRI GEORGE FERNANDES rose—

MR. DEPUTY-SPEAKER: Is it for the introduction of the Bill?

As a special case, I am allowing it.

श्री जार्ज फर्नेन्डिस (बम्बई-दक्षिण): उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि बम्बई में अथवा उस के निकट एक आणविक संयंत्र स्थापित करने के प्रयोजन से एक प्राधिकरण के गठन और तत्संबंधी विषयों की व्यवस्था करने वाले विधेयक को पेश करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER: The question is;

“That leave be granted to introduce a Bill to provide for the formation of an Authority for the purpose of setting up an atomic plant in or near Bombay and for matters connected therewith.”

The motion was adopted.

श्री जार्ज फर्नेन्डिस: मैं विधेयक को पेश करता हूँ।

18.42 hrs.

HALF-AN-HOUR DISCUSSION

APPOINTMENT OF PARLIAMENTARY COMMISSION TO EXAMINE ELECTION EXPENCES

SHRI VIKRAM CHAND MAHAJAN (Chamba): Sir, the experience of the past 20 years has shown that the election law in India needs reconsideration and it also needs reconsideration to the extent of the limit which we have provided for the election expenses. The initial charge was that if we do not put a limit on the election expenses, then probably the weaker sections of society will not be able to fight the election. But experience has shown that whether there is a limit or not, the election expenses would be the same.

I would give a few examples to show that in fact the system of providing a limit

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